

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3585
TO BE ANSWERED ON 02.01.2019

US IMMIGRATION AND CITIZENSHIP SERVICE

3585. SHRI JITENDRA CHAUDHURY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of the difference between L-1 visa and H B visa; and
- (b) the facilities provided under the US Immigration and Citizenship Service (USCIS)?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) H-1B and L-1 are both non-immigrant visa categories for temporary employment in the U.S. The H-1B visa enables eligible foreign workers with knowledge in a specialty field to work in the U.S. The L-1 visa enables a company to transfer eligible managers/executives or employees possessing specialized knowledge, from its offices in other countries to the U.S.

(b) The United States Citizenship and Immigration Services (USCIS) is a federal agency under the U.S. Department of Homeland Security that oversees lawful immigration to the U.S. Its responsibilities include processing of applications for U.S. citizenship through naturalization, employment in the U.S., Green Cards, and adoption of children from other countries etc.
